### CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 28/RP/2016 in Petition No. 198/GT/2013

Coram: Shri Gireesh B. Pradhan, Chairperson Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Date of Hearing: 29.9.2016 Date of Order: 05.10.2016

### In the matter of

Review of order dated 8.2.2016 in Petition No. 198/GT/2013 regarding approval of generation tariff of Vallur Thermal Power Project, (1500 MW) for the period from the date of commercial operation of Unit- I (29.11.2012) to 24.8.2013 and for Units I & II (combined) from COD of Unit-II i.e from 25.8.2013 to 31.3.2014.

# AND

# In the matter of

NTPC Tamil Nadu Energy Company Ltd, NTPC Bhawan, Core-7, Scope Complex-7 Institutional Area, Lodhi Road New Delhi-110 003

...Petitioner

# Vs

1. AP Transmission Corporation Ltd, Vidyut Soudha, Khairatabad, Hyderabad-500082

2. AP Central Power Distribution Company Ltd, Mint Compound, Hyderabad-500063

 AP Eastern Power Distribution Company Ltd, P&T Colony, Seemandhara, Vishakapatnam, Andhra Pradesh

4. AP Southern Power Distribution Company Ltd, Srinivassa Kalyana Mandapam Backside, Tiruchanoor Road, Kesavayana Gunta, Tirupati- 517501

5. AP Northern Power Distribution Company Ltd, Opp.NIT Petrol Pump, Chaitanapuri,Kaize Warangal-506004

 Power Company of Karnataka Ltd, Corporate Office, Kaveri Bhavan, Bengaluru – 560 009



7. Bangalore Electricity Supply Company Ltd, K.R. Circle, Bangalore-506001

8. Mangalore Electricity Supply Company Ltd, Paradigm Plaza, AB Shetty Circle, Mangalore-575001

9. Chamundeshwari Electricity Supply Company Ltd, 927, L J Avenue, GF, New Kantharaj Urs Road, Saraswatipuram, Mysore-570009

10. Gulbarga Electricity Supply Company Ltd, Station Road, Gulbarga, Karnataka - 585102

11. Hubli Electricity Supply Company Ltd, Navanagar, PB Road, Hubli, Karnataka - 580025

12. Kerala State Electricity Board, Vaidyuthi Bhavanam, Pattom Thiruvananthapuram – 695004

13. Tamil Nadu Generation & Distribution Corporation Ltd, NPKRR Maaligai, 144, Anna Salai, Chennai-600 002

Electricity Department,
Government of Puducherry,
Netaji Subhash Chandra Bose Salai
Puducherry – 605001

...Respondents

### **Parties Present:**

Ms. Swapna Srivastava, NTECL Shri Patanjali Dixit, NTECL Shri Arun Nair, NTECL Shri Rohit Chhabra, NTECL Shri Rajeev Choudhary, NTECL Shri Bhupinder Kumar, NTECL Shri S. Vallinayagam, Advocate, TANGEDCO Shri R. Jayprakash, TANGEDCO

# Interim Order

This application has been made by the petitioner, NTPC Tamil Nadu Energy Co. Ltd., for review of order dated 8.2.2016 in Petition No. 198/GT/2013, whereby the Commission had determined the tariff of Vallur Thermal Power Project, (1500 MW) for the period from the date of commercial operation of Unit- I (29.11.2012) to 24.8.2013 and for Units I & II (combined) from COD of Unit-II i.e from 25.8.2013 to 31.3.2014 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.





2. Aggrieved by the said order dated 8.2.2016, the representative of the petitioner submitted that there are certain errors apparent on the face of the order and sought review on the following issues:

- (i) Pro-rata reduction of overhead expenses;
- (ii) Deduction of revenue earned from sale of infirm power;
- (iii) Disallowance of actual capital expenditure till the completion of COD of Unit-I and II
- (iv) Disallowance of the claim for share application money as part of equity;
- (v) Disallowance of notional IDC;
- (vi) Rate of interest on loan considered as 11.25% instead of 11.27% in 2013-14 as claimed;
- (vii) Double deduction of undischarged liabilities in capital cost;
- (viii) Allowance of IDC in loan capital;
- (ix) Apportionment of projected additional capital beyond COD of Unit-II;
- (x) Computation of fixed charges as on COD of Units-I and II on prorate basis and not annualized.

3. Heard the learned counsel of the petitioner on 'admission'. Admit and issue notice to the respondents.

4. The petitioner is directed to serve the copy of the review petition, along with this order on the respondents by 8.10.2016. The respondents shall file their replies by 18.10.2016, with copy to the petitioner, who shall file its rejoinder, if any, by 28.10.2016. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.

5. The petition shall be listed for hearing on 15.11.2016.

-Sd/-(Dr. M.K.lyer) Member -Sd/-(A. S. Bakshi) Member -Sd/-(A. K. Singhal) Member *-Sd/-*(Gireesh B. Pradhan) Chairperson

